

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

(IB)-254(PB)/2017

IN THE MATTER OF:

M/s Central Bank of India	APPLICANT / PETITIONER
M/s NCML Industries Ltd.	RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.08.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER :- Mr. Jaswinder Singh, Advocate

For the RESPONDENT :- Mr. R. P. Bhatt, Sr. Advocate
Mr. Vishal Geurana, Advocate
Ms. Simran Brar, Advocate
Mr. Parinay T. Vasandani, Advocate

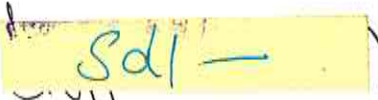
ORDER

Learned Counsel for the parties are present Learned Counsel for the respondent represents that some time to file submissions will be required.

For the said purpose, a week time is granted.

The matter be posted on 5th September 2017.


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**